CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IM-PORTANCE

Train Accident at Bachhwara Junction on February 24, 1977

SHRI SHRIKANT VERMA (Madhya Pradesh): Sir, I call the attention of the Minister of Railways to the train accident at Bachhwara Junction near Barauni on the 24th February. 1977, resulting in the death of 32 persons and injury to 52 others.

रेल मन्त्री (श्री कमलापति तिपाडी) : मान्यवर, मुझे बडे दःख के साथ सुचित करना पडता है कि

24-2-1977 को लगभग 20.38 बजे जब मीटर गेज की 9 ग्रप बरानी-कानपर एक्सप्रेस गाडी पूर्वोत्तर रेलवे के वछवाड़ा स्टेशन से चली तो बडी लाइन की एक डाउन मालगाडी स्टेशन के अन्दर आयी और डायमंड कासिंग पर 9 ग्रंप एक्सप्रेस के बंगल से टकरा गयी ।

इस दर्घटना के फलस्वरूप,28 व्यक्तियों की मत्यु हो गयी ग्रीर ग्रन्थ 28 व्यक्ति गंभीर रूप से घायल हए । दुईटना की सूचना मिलते ही समस्तीपुर, रौनी और सोनपुर से चिकित्सा राहत गाड़ियां तुरन्त भेजी गयी जिनमे रेल ग्रधिकारी ग्रौर डाक्टर थे। घायल व्यक्तियों को समस्तीपूर ग्रौर गड़हरा स्थित रेलवे ग्रस्प-तालों, वेगसराय स्थित सिविल अस्पताल, बरौनी स्थित एफ० सी० आई ग्रस्पताल ग्रौर दरभंगा स्थित सिविल ग्रस्पताल मे दाखिल किया गया ।

मख्य चिकित्सा ग्रधिकारी, मुख्य यांत्रिक इंजीनियर, मुख्य परिचालन अघ क्षक तथा मुख्य इंजीनियर (निर्माण) जो महाप्रबन्धक का कार्यभार सम्माल हुए थे, भी तुरन्त दुर्घटना स्थल पर षड्च गये । सिविल सर्जन, वेग सराय जिनके साथ पुलिस अधीक्षक और ग्रतिरिक्त जिला मजिस्ट्रेट थे, भी दुर्घटनास्थल को रवाना हो गये। रेलवे वोर्ड के अध्यक्ष प्रौर सदस्य यातायात हवाई जहाज द्वारा

दुर्घटनास्थल पर गये ग्रीर ग्रस्पतालों में घायल व्यक्तियों से मिले ।

मत व्यक्तियों के निकटतम संबंधियों ग्रौर घायल व्यक्तियों को ग्रनग्रह के रूप में भगतान की स्वीकृति दी गयी है। क्षतिपति ले दावों का निपटारा करने के लिए एक दावा ग्रायुक्त की नियुक्ति की जा रही है ।

पूर्वीत्तर सर्किल, गोरखपुर के रेल संरक्षण के अवर ग्रायुक्त ने कल से इस दुर्घटना की साविधिक जांच शुरु कर दी है ।

MR. DEPUTY CHAIRMAN: I would like to have the record of what Shri Krishan Kant said before going out. If he has said something derogatory to the Chair, it will be expunged.

श्री श्रीकान्त वर्मा : उपसभाषति महोदय, यह रेल दुर्घटना एक ऐसे समय में हई है जब कि देश में चनाव होने जा रहा है और ऐसे समय में कोई भी घटना सामान्य नहीं रह जाती : उस का एक ग्रसामान्य महत्व हो जाता है। वैसे भी पिछले दो हफ्तों में देश में कई जगह हिंसा की वारदातें हुई हैं। बिहार 1974 तक हिंसा का एक बहत बडा गढ और केन्द्र रहा। 1975 में इमरजेन्सी लागू होने के बाद से अभी इमरजेंसी शिथिल होने तक शान्ति रही ग्रीर रेलों में दक्षता ग्रायी। मैं मंत्री महोदय से यह जाना चाहता हं कि क्या इस सम्बन्ध में कोई ग्रारम्भिक जांच की गयी है कि यह केवल ग्राकस्मिक घटना थी या मानवीय कमजोरी के कारण हई या इस के दूसरे ग्रौर कारण थे ग्रौर क्या इस की व्यापक रूप में जांच करने के लिए, ं ह पता करने के के लिए कि यह सामान्य घटना थी ा इस के पीछे समाजविरोधी तत्वों का हाथ है रेल मंत्री महोदय कोई जांच-ग्रायोग नियुक्त करने की सो रहे हैं ?

श्री कमजापति जिपाठी : मान्यवर, दुर्घटना घट गयी, इस का हम सब को बहुत खैद है। जिन लोगों की मृत्य इस में हुई उन के परिवार वालों के साथ हमारी गहरी सहानु-भूति है । जो लोग घायल हो गये हैं उन के साथ हम री पूरो हमदर्वी है ।

Calling Attention

ग्रब घटना किस कारण से हई इस की जांच हो रही है। सुरक्षा अधिकारी विशेष रूप से सेफ्टी कमिश्नर होते हैं, आयुक्त होते हैं । वे इस कायदे के मुताविक जांच करते हैं। उन्होंने इस हो जांच शुरु कर दी है जैसा ग्रभी स्टे मेंट में कहा गया । उन की रिपोर्ट ग्राने के बाद ही मालुम हो सकेगा कि मुख्य कारण क्याथा जिस की वजह से यह दुर्घटना घटी। देखने में यह मालुम होता है कि एक मीटरगेज की गाडी आयी और डायमंड कासिंग के ऊपर एक दूसरी गाड़ी व्राडगेज की मालगाड़ी चली स्रायी स्रौर बगल से दोनों का टकराव हो गया। लगता तो ऐसा है कि इस में गलती हई है ड़ाइवरों से जिन्ह ने सिगनल को इगनोर किया। जब तक जांच पूरी नहीं हो जाती तब तक यह कहना उचित नहीं होगा कि घटना किस कारण हई और नाः उस के लिये जिम्मेदार है। उस को जांच शरू हो गयी है ग्रीर शीध ही उस की रिपोर्ट रेलवे मिनिस्ट्री में आ 🛓 जा मेगी ।

SHRI KALYAN ROY (West Bengal): Though "his Calling Attention Motion is relating to the accident near Barauni, it is a matter o! serious concern to the people as a whole, but more so to those people particularly who travel by train and also to the employee's. I would like to know whether the Minister is aware that, in spite of their loud proclamation that the law and order situation has improved after the emergency, since the last one year rail travel has become a source of fear. Firstly, it is because the number of dacoities and > pilferage's has increased and lately, the number of accidents has sharply increased leading to the death o' many people. I think during the last one-and-a-half years or so nearly 150 people has died only in railway accidents and about six hundred to eight

to a matter of urgent Public importance

hundred people have been seriously injured. Now he has said that he is expecting the report and all that. Would he be able to state what action the Government will take after the receipt of the report? Can he cite a single instance in which a high officer like the Divisional Superintendent or an officer of a higher rank has been ever punished since the emergency was proclaimed in connection with any of the accidents ie West Bengal, Bihar and other parts of the country?

Secondly, is the honourable Minister aware tha; since the last two or three months, particularly after the election date has been announced, a large number oc arbitrary transfers are taking place in Dhanbad, Moghal Sarai and Asansol areas? Why are these transfers taking place which lead to uncertainty among the loco staff and serious resentment among the two million railway employees? There is resentment amongst the railway employees regarding the large number of dismissal cases which are still pending since the strike and which have created uncertainty and fear among the employee's. How lon^ can he run the Railways on the basis of fear and threat and how can h° expect the co-operation of the employees? It will be possible if he acts only now and i* he takes back fill those people who have been illegaMv retrenched and dismissed and who have been subjected to ruthless exploitation by the Railway Board and other senior officials. Unless this situation is changed and serious action is taken against the senior officers who are responsible for accidents. I do not think the results of the Railways will ever improve.

श्वी क'मलापति जिपाठी : मान्यवर, यह दो अलग अलग सणल हैं। रेलवे में जो काइम्स होते हैं उन का संबंध ला ऐंड आर्डर से है और दूसरा एक्सीडेंट्स के बारे में है। तो ऐक्सीडेंट्स तो ऐक्सीडेंट्स

[श्री कमलापति त्रिपाडी]

हैं। किसी न किसी की गलती से वह हो जाते हैं। फिर उन की जांच की जाती है बाकायदा कानन के मताबिक और रिपोर्ट ग्राने पर जिन की जिम्मेदारी समझी जाती है उन के खिलाफ कार्यवाही की जाती है। ऐक्सीडेंटस में जिन को चोट लगती है उन को हर्जाना दिया जाता है, जिन की मृत्य हो जाती है उन को मग्रावजा दिया जाता है। जहां तक ला ऐंड ग्रार्डर की बात है रेलवे में, सरकार खद उस के लिये बहत चिन्तित है और वंगाल, बिहार ग्रौर उत्तर प्रदेश की सरकारों से बराबर हमारा संबंध रहा है और इस बारे में बातचीत हुई है और पिछडे सालों की अपेक्षा रेलवे में होने वाले काइम्स की सेचुयेशन इंप्रुव है क्योंकि इन सरकारों ने हमारी बहत मदद की है। ग्रीर जो रेलवे सुरक्षा दल है वह इस विषय में काफी सकिय हो गया है और में समझता हं कि काइम्स को काफी दूर तक कंट्रोल कर लिया गया है और उन को आगे भी हम कंट्रोल करते रहेंगे।

SHRI KALYAN ROY: Sir, on a point of order. I made a specific .allegation that senior officers were responsible and I asked him whether he could quote a single instance where a high official has ever been punished in the course of the last "two years for such disastrous accidents and I also asked whether the figure of 32 is exact or whether it is on the lower side. He has to answer these points.

SHRI KAMLAPATI TRIPATHI: No. I am informed that one of the person injured has also expired today morning and I have been informed just now. Rest of the figures are correct.

So far as punishment is concerned, the inquiry will take place and whoever is responsible for it will be punished.

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SHRI KALYAN ROY: Tripathiji, the answer is 'No.' Only victimisation is taking place amongst the ordinary railway workmen and not a single senior officer has been punished, but they are sterilising the railway employees.

SHRI KAMLAPATI TRIPATHI: Action is always taken against the person who is responsible.

MR. DEPUTY CHAIRMAN: Yes, Mr. Janardhana Reddy, you wanted to put -some questions and you can ask now.

SHRI JANARDHANA REDDY (Andhra Pradesh): Just now my friend was telling that the the number of accidents were more. Unfortunately we have gone through three accidents recently. As a matter of fact, the performance of our Railways is quite good, and it has won the appreciation of the public also. But in the recent times there were three accidents, two in Andhra and one has occurred near Barauni. May I know from the Minister whe-\ ther the accidents that took place irf* Andhra-one occurred recently with the Grant Trunk Express that goes to Madras was due to the fact that the tracks we are having are unable to bear the super-fast trains, at the speed at which the trains are now moving? Has he found out people whether the from the technical tracks are able to bear the speed of super-fast particularly the Grand Trunk trains Express, which derailed and ran nearly fifty yards on the ground? Fortunately, there was no major disaster. As a matter of fact, one of our Members, Mr. Papi Reddy, was travelling in that train. He sustained minor Anyway[^] these three iniuries also. accidents have occurred, and ...

SHRI KALYAN ROY: Is it an improvement?

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SHRI JANARDHANA REDDY; It is really an improvement.

MR. DEPUTY CHAIRMAN: Mr. Kalyan Roy, you had your say and you interrupted the Minister and again you want to interrupt another Member.

SHRI JANARDHANA REDDY: I would like to ask the hon. Minister whether he will go through these points, whether our tracks should be strengthened, or already our tracks have enough strength to meet the needs of these super-fast trains.

SHRI KAMLAPATI TRIPATHI: Constant vigilance is kept on the tracks, and I do not think that any accident which took place recently has anything to do with tracks, etc. One accident in Andhra occurred; and that was due to the cyclone in Andhra. Another has taken place just now. Enquiries are being made, and this point is also being looked into whether the tracks have any defect. I think that after we receive the report, proper action will be taken in this matter.

STATUTORY RESOLUTION RE-GARDING CONTINUANCE . IN FORCE OF THE PROCLAMATION ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF NAGALAND

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI): Sir, I beg to move:

"That this House approves the continuance in force of the Proclamation issued by the President on the 22nd March 1975 under article 356 of the Constitution, in relation to the State of Nagaland, for a further period of one year with effect from the 26th March, 1977."

Sir, as the House is fully aware, the state of Nagaland came under President's rule with effect from 22nd March 1975, the date on which the Proclamation under article 356 of the

relating to the State of Nagaland

Constitution was issued by the President. Since then, this House has approved three extensions. The last time the Resolution of further continuance in force of the Proclamation in Nagaland was passed by this. House was on 17th August, 1976. The Proclamation will thus be in force up to and inclusive of 25th March 1977.

As the hon. Members are already aware, the most significant development in the State sine the imposition of President's rule was the peace talks held by the Government of Nagaland on behalf of the Government of India with the representatives of the underground Nagas to bring about an end to the strife in Nagaland. The peace talks culminated in the Shillong Agreement which was signed on 11th November 1975. Complete peace which was there in accordance with this Agreement continues to prevail. During the President's rule, the State Government have taken a number of administrative measures to effectively stabilise the improving law and order situation. The administrative and development machinery in the State has been working with full dedication to bring about progress in various directions and they have be'en trying: to serve the people to the best of their ability. There has been an all round development as can be seen from the brief report which has already been circulated to the hon. Members. The atmosphere of peace and trangruillity which has been brought about has generated new enthusiasm and confidence among the people of the State who earnestly desire that the present trend of development should not be halted or reversed on the eve of elections. It is very important that peace which has be'en achieved is further consolidated and singleminded efforts continue to be made for the administration development and welfare of the people of the State. The Governor's view, therefore, is that the President's rule in Nagaland should be continued for